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BEFORE THE HON'BLE STATE CONSUMER DISPUTE REDRESSAL COMMISSION, ODISHA AT CUTTACK

FIRST APPEAL NO. 492/2018

Mr. Supriyo Ranjan Mahapatra S/o. Shri Prakash Chandra Mahapatra Resident of Sashibhusan Nagar, 2nd Line Berhampur, Ganjam, Odisha-760008



M/s. Amazon Development Center India Pvt. Ltd.
Represented through its

Manager Commercial

Brigade Gateway, 8th, 9th and 10th Floor
26/1 Dr. Raj Kumar Road, Malleshwaram (West)

Bengaluru, Karnataka-560055

....Respondent

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				and the state of t
	1 (50	1.1.21		
			Heard the appellant in person	192 OF 2018 On.
The state of the s	ROISPUE	EURESSAL	2. None appears on behalf of	the respondent although
Shon	ROISPUTE		the respondent has represented	by an advocate. No step
Nu S			s taken by the respondent.	
1	PASSA, OUT	TACK . NO	3. This is an appeal filed u	s 15 of the erstwhile
			Consumer Protection Act, 1986	(hereinafter called the
			'Act'). Parties to this appeal sh	nall be referred to with
			reference to their respective st	atus before the District
			Forum.	
			4. Appellant submitted that w	hile he was pursuing the
			first year Law B.A.LL.B.(Hons)	course at Tamilnadu
			National law School, Trichy, the (P has floated one offer
			for sale of a Laptop without La	ptop Bag for Rs. 190/-
			against the price of Rs.23,499/ I	t is also submitted by the
			appellant that the appellant w	
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			prosecute his study. He placed an	order to purchase the
			Laptop with offer price on 12.12.20	14.
			5. It is further alleged by the	appellant that on the
DIS	PUTES A	EDRESSA	same day i.e on 12.12.2014 at	10.27 hours the OP
S' C		3 PT COM	confirmed for placing of order. Tw	o hours after receiving
			confirmation, the appellant receive	ed a phone call from
5 NO	PASSA C	UTTACK	Customer Care Service Deptt. of	the OP stating that the
			subject order of the complainant	stood cancelled due to
			some price recession issue. Since	the complainant was in
			need of such Laptop to prep	are the project, the
			complainant raised objection for s	uch cancellation. As the
			OP did not reply till 17.1.2015, c	omplainant issued legal
			notice.	
		6	5. The appellant further subm	nitted that due to non-
		а	vailability of the Laptop in quest	tion, he had to purchase
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		another Laptop but suffered from	m mental agony for such
DISPUTU	PECINGS!	cancellation. So the complains	ant filed the complain
1		alleging deficiency of service and	unfair trade practice or
		the part of the OP. The co	mplainant/appellant ha
S. ORICE	CULTACT	claimed compensation of Rs.5	0,000/- and Rs.10,000/
1.32	CO	towards cost of litigation.	
		7. It is submitted by the co	omplainant that the O
		appeared and filed written	version challenging the
		maintainability of the compla	aint before the learned
		District Forum. According to the	OP, the complainant ha
		placed order from a third part	y seller, Rocky Marketin
		through the Website managed b	by the OP and for that th
		complainant is not a consumer	
		OP submitted that since there	are no privity of contract

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between the parties, there is no any negligence
deficiency of service on the part of the OP.
8. The appellant/complainant submitted that the
learned District Forum after hearing both parties allowed
the complaint partly by directing the OP to pay
compensation of Rs.10,000/- for mental agony and to pay
Rs.2,000/- towards cost of litigation.
9. Complainant/appellant challenging the aforesaid
impugned order stating that the learned District Forum
has committed error in law by not deciding to direct to
pay Rs.50,000/- as compensation and good amount of
cost. Practically he challenged the impugned order for
enhancement of the amount of compensation and
litigation cost.

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CONVENTION STATE CONVENTION OF SEASON	10. Complainant/appellant further submitted that due to cancellation of the order, he has to purchase another Laptop for Rs.22,899/- and also he has suffered mental agony for not completing the project on time. Therefore, he submitted to award adequate compensation with pendent lite and future interest. He also submitted to award adequate cost and the punitive damages, so that the OP will not venture to play unfair trade practice with any other person including the complainant. The appellant submitted to set aside the impugned order by allowing the appeal. 11. Considered the submission of the appellant and perused the DFR including the impugned order.

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St. No. Date of Order	ORDER WITH SIGNATURE	Office note as to action (if any), taken on Order
	12. Learned District Forum has detail. The relevant portion of the	
LER DISPUTES REDRIESS	follows:-	
CASSA, CUTTACK	"xxx xxx xxx 4. On the date of hearing of the cocunsel for both sides were presented and perused the complaint and written argument and material record. It reveals that the complaints and the complaints are cord.	nt. We heard argument at it petition, written version erials placed on the case

through online in the Website of OP i.e. http://amazon.co.in. of OP or a laptop for an amount of Rs.190/- as against its reported original price of Rs.23,499/- and thereby offering a promotional discount of Rs.23,309/- on 12.12.2014 by the OP, with the option for the mode of payment as cash on delivery and the OP also sent e-mail on dated 12.12.2014 at 10.27 hours to the complainant's e-mail I.D. confirming the acceptance of the order vide No.#404-7619826-8681114. It implies that the complainant has accepted the offer of the OP but on the same day the Customer Service Department of the OP through telephone informed the complainant that the subject order stands cancelled. It also reveals that the

OGP-MP-CTCP (FS&CW) 2-1,00,000-29-6-2020 inant after query regarding the cancellation of the

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	SA. CUTTACK.	order got to know through E-mail that due to "pricing issue" the said order is cancelled. Section 2(d)(1) "Consumer " means any person who:- (i) Buys any goods for a consideration which has been paid or promised or partly paid and partly promised, or under any system of deferred payment and includes any user of such goods other than the person who buys such goods for consideration paid or promised or partly paid or partly promised under any system of deferred payment, when such use is made with the approval of such person, but does not include a person with obtains such goods for resale or for any commercial purpose." 5. In the instant case it is clear evident that the complainant has accepted the online offer of the OP and the complainant has proposed to pay the cash on delivery of the product as he had opted with the option for the mode of payment as cash on delivery. Hence, in our considered view the OP is not only negligent in rendering proper service to the complainant but also involved in unfair trade practice, as such we hold there is deficiency in service on the part o the

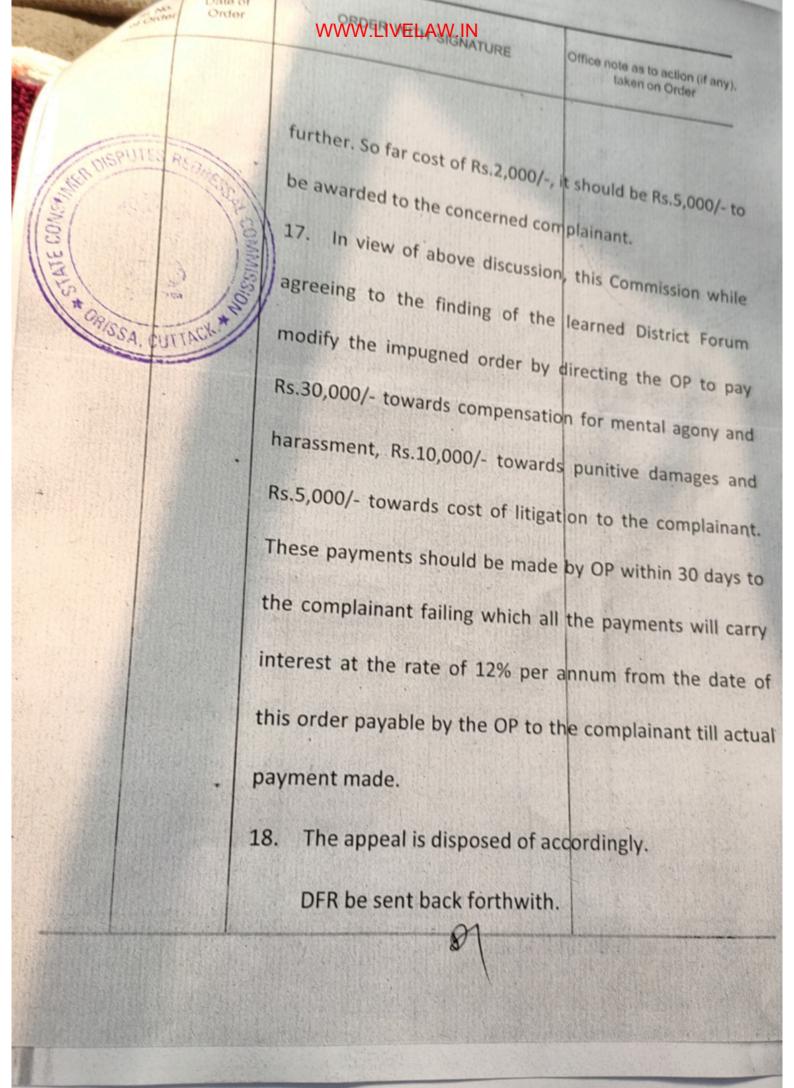
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ORISSA, CUTTO	by the control of the	against the oppose party on conte pay Rs.10,000/- (Rupees Ten compensation for mental agony to	ant's case is partly allowed and the OP is directed to Thousand) only towards the complainant along with only towards the cost of the receipt of this order, failing interest per annum." Int made for offer placed the Shopping Website and available on record and in the derivative of the receipt of the annum of the receipt of the same has been complete between the ellation before receipt of the
	ОР	cannot be lost sight of.	The impugned order has
OCR MR CTCP (ESS	cw) 2ade	quatelyo2marrated all these	aspects. Before floating

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ORISSA, CU	COMMISSION TA	offer the OP should have consider to decide to issue the advert contract is completed, it has no be the promise. On the other had contract made by the OP and for pay the damages. 14. The learned District Forum that the OP not only pogligant.	disement and after the cusiness to go away from and, there is breach of that the OP is liable to the has already observed
		involved unfair trade practice fo fully agrees with their finding.	
	CONTRACTOR OF THE	interested for a Laptop with offe	「おんだ」には、「大変をはなる」は、はないない。
	7.7	the same, obviously he suffered subject where one has to deal will use of Laptop has got more employed.	th multiple issues of lav

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OF SSA O	COMMISSION:	legal education gone ahead with vide definitely there is mental agor complainant, who had complete the purchasing another laptop which he of Rs. 22,899/- and that amo compensated by the OP. 16. Be that as it may, the award thereby this Commission is of the factors as discussed above compensation should be Rs.30,000 practice entered into by the OP. Rs.10,000/- is also awarded to the reason that the OP would not compensation the OP	ny suffered by the peroject on time by purchased at a price unt should be also of compensation of e found to be less and view that taking all for consideration, of the punitive damage of complainant for the
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